

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.41/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 to challenge the Respondents' wrongful action of insisting upon additional requirements, which are contrary to contractual terms and provisions of the Power Purchase Agreement, for processing invoices and the communications of the Respondents calling upon solar/ wind power generators to obtain separate connections from Distribution Companies and avail power as per prevailing tariff category during the periods when their plant does not generate electricity.
- Petitioner : Solar Power Developers Association (SPDA)
- Respondents : Solar Energy Corporation of India Limited and Ors.
- Date of Hearing : **13.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Ankur Sood, Advocate, SPDA
Shri D. Trivedi, Advocate, SPDA
Ms. Romila Mandal, Advocate, SPDA
Shri Ankit Gupta, SPDA
Shri Neeraj Verma, SPDA
Shri Ashutosh Srivastava, Advocate, NTPC
Shri Harsh Vardhan Jha, Advocate, NTPC

Record of Proceedings

At the outset, the learned counsel for Respondent No.2, NTPC, prayed for three weeks to file a reply in the matter.

2. Learned counsel for the Petitioner also sought liberty to place on record certain additional documents in the matter. Learned counsel further submitted that since there is an apprehension that the Respondents, UP Discoms may refuse to consider the invoices raised by the solar power generators, the matter may be listed at the earliest.

3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the Petitioner to file its affidavit to place on record the additional documents within a week. All the Respondents, including NTPC, were again permitted to file their reply on merits, if any, within three weeks after filing the additional documents by the Petitioner, with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

4. The Petition will be listed for hearing on **13.3.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)